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Andhra Pradesh Civil Courts (Amendment) Act, 1984 19 of 1984

[21 May 1984]

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Andhra Pradesh Civil Courts (Amendment) Act, 1984 19 of 1984

[21 May 1984]

An Act further to amend the Andhra Pradesh Civil Courts Act, 1972. Be it enacted by the Legislature of the State of Andhra Pradesh in the Thirty-fifth Year of the Republic of India as follows:- * Received the Assent of the Governor on the 20th May, 1984. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 23rd August, 1983, page 7.

1. Short Title :-

This Act may be called the Andhra Pradesh Civil Courts (Amendment) Act, 1984.

2. Amendment Of Section 5 Act 19 Of 1972 :-

In the Andhra Pradesh Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 5, in sub-section (2), for the words "rupees ten thousand", the words "rupees twenty thousand" shall be substituted.

3. Amendment Of Section 9 :-

In section 9 of the principal Act, in sub-section (1), in sub-clause (a) of clause (ii), for the words "rupees fifteen thousand", the words "rupees thirty thousand" shall be substituted.

4. Amendment Of Section 16 :-

In section 16 of the principal Act, in sub-section (2), for the words "rupees ten thousand", the words "rupees twenty thousand" shall be substituted.

5. Amendment Of Section 17:-

In section 17 of the principal Act, in sub-section (1), in sub-clause (a) of clause (ii), for the words "rupees fifteen thousand" the words "rupees thirty thousand" shall be substituted.

6. Amendment Of Section 21 :-

In section 21 of the principal Act,-

- (a) in sub-section (1), for the words "place at which" in the two places where they occur, the words "place or places at which" shall be substituted.
- (b) In sub-section (3), for the words "the place appointed" the words "The place or places appointed" shall be substituted.

7. Amendment Of Section 24 :-

In section 24 of the principal Act, in sub-section (1), in clause (i), for the words "two thousand rupees" the words "two thousand and five hundred rupees" shall be substituted.